

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4985

ANSWERED ON:26.04.2010

AMENDMENT IN LABOUR LAWS

Maadam Shri Vikrambhai Arjanbhai;Mahato Shri Narahari

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend/revamp the existing labour laws in consultation with labour organizations and various stakeholders;
- (b) if so, the details thereof along with the number of suggestions by the Government in this regard and number out of them incorporated so far;
- (c) whether the Government has prepared any draft in this regard;
- (d) if so, the details thereof; and
- (e) the time by which the existing labour laws likely to be amended/revamped?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (e): Review/updation of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy. The Government receives suggestions from various stakeholders from time to time. The required changes in the labour laws are accomplished by the Government after detailed consultation with the stakeholders with a view to harmonize their interests, where these suggestions are also considered.

Accordingly, amendments to Acts like the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972 and the Workmen's Compensation Act, 1923 have been carried out and a new Act, namely, the Unorganized Workers' Social Security Act, 2008 has been enacted. Besides, Bills to amend Acts like the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988, the Employees' State Insurance Act, 1948, the Industrial Disputes Act, 1947, the Plantations Labour Act, 1951 and the Payment of Gratuity Act, 1972 have been introduced in the Parliament.